Maintenance of Asiatic Society

3363. SHRIMATI KAMLA SINHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the news item which appeared in the Statesman, New Delhi edition, dated the 14th July, 1992 captioned as 'The Mystry of the Missing Keys";

(b) if so, what action Government propose to take in the matter; and

(c) the steps taken by Government for the maintenance and preservation of valuable books and journals etc. of the Asiatic Society?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA); (a) Yes, Sir.

(b) It is true that the keys of the strong room of the Asiatic Society where valuables coins and plates are kept have been missing. The Society has conducted an inspection in the presence of the police and has ascertained that the seals on the iron safe, on_e almirah and one wooden cabinet where these valuables have been stored are intact, which means that there is no loss of these valuables. The Society has already replaced the existing locks of the strong room to ensure that no unauthorised person can get in.

(c) Does not arise as the Asiatic Society is a registered Society with its own Governing Council which is responsible for all activities of the Asiatic Society and takes decisions for proper maintenance and preservation of valuable $book_s$ and journals.

Reimbursement to Medical Bills

3364. SHRIMATI KAILASHPATI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased' to state:

(a) whether it is a fact that in the office of the Dy. Director of Education, Distt. South, New Delhi, the reimbursement of medical bills are deliberately kept pending fo_r harassing and obtaining illegal gratification for clearing the said bills;

(b) whether it is also a fact that in the said office the untenable objections are frequently raised for indefinitely delaying the reimbursement of the said bills for ulterior motive with impunity;

(c) whether it is a fact that the communications from the Members of Parliament in the said matter are not entertained ond answered by the Director of Education, Delhi;

(d) whether it is also a fact that som_e teacherg of DAV S. S. School Jangpura, New Delhi are being continuously harassed and victimised with the connivance of both the D.E. and D.D.E.; and

(e) whether Government propose to stop this type of harassment and take disciplinary action against the guilty ones?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b) All claims for reimbursement of medical bills are processed according to rules. Complaints, whenever received in this regard are attended to.

(c) and (d) Delhi Administration has intimated that in the recent past, a communication was received from a Member of Parliament relating to the medical claim of a teacher working in DAV S.S. School, Jangpura.

851 Written Answers

The matter was attended to promptly and _a suitable reply sent to the Hon' ble M.P.

(e) Does not arise in view of reply to (a) and (b) above.

Promotion in the Schools under the Directorate of Education, Delhi Administration

3365. SHRI V. NARAYANASAMY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state;

(a) the number of available vacancies as' on date subject-wise PGTs against the promotion quota in schools under the Directorate of Education, Delhi Administration;

(b) whether it is a fact that in the subject of English sufficient number of department candidates 9re not available against the quota for promotions as PGTs;

(c) if so. whether it is also a fact that some of the Teachers who applied for promotion as PGTs in English against the promotion quota in December, 1991 and again on 1st April, 1992 hav_e not been covered in eligibility List issued in June, 1992 on such flimsy grounds as non-receipt of their applications by the prescribed date; (d) whether it is a fact that an eligible \TGT has to apply for promotion as PGT each time a circular is issued by the Directorate in case he fails to apply by the prescribed date and his earlier application received after the due date are not treated as valid; and'

(e) whether it is a fact that nonpromotion of eligible TGT as PGTs despite their submitting the applications is putting them to recurring financial losses *vis-a-vis* junior teachers promoted earlier and how the Directorate proposes to compensate them?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) A statement is attached. (*See* below):

Co) to (d) Yes, Sir.

(e) The Ministry of Human Resource Development has written to Delhi Administration on 28.7.1992 that the procedure being followed by them at present in this regard is not appropriate. Delhi Administration has been advised to review the existing procedure to ensure that the names of the eligible teachers are not left out at all from the eligibility list.

S.No.	Subject	t					Total no. vacancies	of	No of vacancies falling under pro- motion quota	
							Male	Female	Male	Female
1	2		 			 	3	4	5	6
1 I	English						19	18	14	14
2 F	Hindi	•			•		19	20	14	15
3 5	Sanskrit		·	•			18	17	14	13
4 F	Punjabi						• •	••		••
5 U	Jrdu						••	• -		
6 E	Economic	5					19	17	14	13

statement